

Bench No. I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

T.P NO. 223/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11th July, 2017, 10.30 A.M

Name of the Company		Havells India Ltd -Vs- Electro Steel Ltd	
Under Section		433/434	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mrs. Moushumi Bhattacharya }
 Mr. S. Choudhury }
 Dipayan Choudhury Adv }

Havells India Ltd.

S. Choudhury
Adv.

MR. Purnaman Bhattacharya Adv.
 Mr. Sourojit Dasgupta Adv.
 MS. Lanehai Chakrabarti Adv.

Electrosteel Steel
Co.

S. Choudhury
Adv.

ORDER

Ld. Counsels for the petitioners and the respondents are present.

This winding up petition was earlier filed before the Hon'ble Jharkhand High Court u/s. 433 and 434 on account of inability to pay debt by the Corporate Debtor and transferred from the Hon'ble Jharkhand High Court to NCLT. As per Government notification all pending winding up petitions which have been filed on account of inability to pay debt shall be treated as an application under Sections 7, 8 and 9 of the IBC, 2016 and the petitioner is required to furnish required information as per Insolvency and Bankruptcy Code, 2016 (IBC 2016). Petitioner is directed to furnish the required information in proper format as prescribed under the Insolvency & Bankruptcy (Application to Adjudicating Authority) Rules, 2016 (Rules 2016) along with the notice to Corporate Debtor as prescribed under Rule, 2016.

He is also directed to serve notice in proper format as prescribed under Rule, 2016.

List the matter on 14/07/2017.

(Vijai Pratap Singh)
Member (J)